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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3168/2001

Tuesday, this the 27th day of November, 2001

Hon'ble Shri S.A.T. Rizvi, Member (Admn)

Shri Jaheeruddin son of Shri Hafizuddin  
Working as a Postal Asstt. in S.B.C.O. of  
Buland Shahr Head Post Office  
under Buland Shahr Postal Division, R/O 1/217,  
Najimpura Bhoor Buland Shaahr,  
address for service of notices  
C/o Shri Sant Lal, Advocate,  
C-21(B) New Multan Nagar  
Delhi - 110 056

... Applicant

(By Advocate : Shri Sant Lal)

Versus

1. Union of India, through the Secretary,  
Ministry of Communications, Dept. of Posts,  
Dak Bhawan, New Delhi-110 001
2. The Director Postal Services,  
Agra Region, Agra-282001

.. Respondents

O R D E R (ORAL)

The applicant, who is a Postal Assistant in the S.B.C.O. in Buland Shahr Post Office, was departmentally tried for imposition of a minor penalty. At the end of the proceedings, a penalty of with-holding of one increment of pay has been imposed by respondents' order dated 19.2.2001. The aforesaid order has been appealed against vide appeal dated 16.3.2001 filed by the applicant. The same remains ~~undisposed~~ <sup>✓</sup> despite a lapse of more than 8 months since the appeal was filed. The learned counsel appearing on behalf of the applicant submits that in the circumstances the Tribunal may consider issuing a direction to the respondent No.2/appellate authority to consider the aforesaid appeal and dispose of ~~it~~ <sup>✓</sup> within a period of two months. I have considered the aforesaid submission and find that the ends of justice will be duly met in the

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present OA by disposing it of at this very stage without issuing notices with a direction to the aforesaid respondent no.2 to dispose of the appeal within a period of two months from the date of receipt of a copy of this order. Needless to say that the order to be passed by the appellate authority will be a detailed speaking and a reasoned order.

2.. If the order to be passed by the appellate authority is found to be adverse, the applicant will have the liberty to approach the appropriate judicial forum, if so advised.

3.. The present OA is disposed of in the aforesated terms.

*S.A.T. Rizvi*  
(S.A.T. RIZVI)  
Member (A)

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